IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P.314 (ND)/2017

IN THE MATTER OF:

A. Manohar

Applicant/petitioners

Vs.

Union of India & Ors.

... Respondents

Order under Section 245 of the Companies Act

Order delivered on 09.10. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner For the Respondent

ORDER

Even on the second call post lunch, no one is present in support of the petition.

In the interest of justice, hearing is deferred to 26th October, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEDA KRISHAN

MEMBER(TECHNICAL)

09.10.2017 V. Sethi